



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഒക്ടോബർ 17 17th October 2017 1193 തുലാം 1 1st Thulam 1193 1939 ആശ്വിനം 25 25th Aswina 1939	നമ്പർ } No. } 41
---------------------	---	--	---------------------

## PART III

### Judicial Department

#### THE HIGH COURT OF KERALA

#### NOTIFICATION

No. B4(A)-1489/2014. 14th September 2017.

In exercise of the powers conferred by Section 13 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the High Court of Kerala hereby:

- (i) Confers upon Shri P. K. Haridas, Parvathy Sadanam, Udayamperoor P. O., Ernakulam all the powers conferred upon a Magistrate of the Second Class under the said code in regard to cases generally arising in the Corporation Area of Ernakulam District and empowers him to try such cases sitting single in the said area;

- (ii) Appoints the said Shri P. K. Haridas as Honorary Special Judicial Magistrate of the Second Class-III, Ernakulam for a period of one year with effect from 1-8-2017.

- (iii) Further confers upon him under Section 261 of the said Code, the powers to try summarily the offences set out earlier.

By order

K. BABU,

Kochi-682 031.

Registrar (Subordinate Judiciary).

**Proceedings of the Chief Judicial Magistrate, Ernakulam Defining Jurisdiction  
of Subordinate Magistrates**

(Present: Sri N. Seshadrinathan, B. A., LLM Chief Judicial Magistrate)

Order No. A3-5999/14(1).

8th September 2017.

In further to the notification dated 20-8-2014 and in exercise of the powers conferred under Section 14 (1) of the Code of Criminal Procedure 1973 (Central Act 2 of 1974) and order of the Hon'ble High Court of Kerala bearing No. D7(A)-74385/2014 dated 16-8-2014, The Chief Judicial Magistrate, Ernakulam hereby define the areas specified in Column No. 4 of the Schedule-1 to the local limits of the area within which the temporary Court of the Judicial Magistrate of the First Class mentioned in Column No. 2 thereof may exercise powers vested on them with effect from 26-8-2014.

<i>Sl. No.</i>	<i>Name of Court</i>	<i>District</i>	<i>Local Limit of the Jurisdiction of the Court</i>
(1)	(2)	(3)	(4)
1	Temporary Court of Judicial Magistrate of First Class, Kuruppampady	Ernakulam	(1) Kodanad, P. S. (2) Kuruppampady, P. S. (3) Kottappady, P. S. (Cases coming under the jurisdiction of above mentioned P. S.) (4) CBCID, Excise, Labour, Food, Drugs, Traffic Offences, Legal Metrology and other cases arising within the jurisdiction of the above mentioned Police Stations. (5) All Forest cases arising within the jurisdiction of Kodanad Forest Range.

(Sd.)

*Chief Judicial Magistrate.*

**Office of the Chief Judicial Magistrate, Kozhikode**

NOTIFICATION

No. C1-4856/2017.

17th August 2017.

*Read:—*(1) Order No. B1-105038/2016, dated 26-7-2017 of the High Court of Kerala.

(2) Notification No. B1-105038/16, dated 7-8-2017 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred Under Section 14 (1) of the Criminal Procedure Code 1973 (Act 2 of 1974), the Chief Judicial Magistrate, Kozhikode, hereby defines the local limits of the area within which the Magistrate whose name is specified in Column I of the schedule given below may exercise all or any of the powers vested on him as Chief Judicial Magistrate by the Code and by the High Court, in the local area specified under Column No. III of the said schedule with effect from the date of joining duty.

## SCHEDULE

<i>Sl. No.</i>	<i>Name of Magistrate and Court</i>	<i>District</i>	<i>Local limits of Police Station area wise Jurisdiction</i>
(I)	(II)	(III)	
1	Sri Prabhathu Kumar, B., Chief Judicial Magistrate, Kozhikode	Kozhikode	First Class jurisdiction over the Police Station limits of Kozhikode Town and RPF except cases U/s. 138 of NI Act, and First and Second Class jurisdiction over Coastal Police Station, Kozhikode.

(Sd.)

*Chief Judicial Magistrate,  
Kozhikode.*